little scope after the Finance Minister announced his concessions. I would now say only one or two things. So far as the increase of five per cent across the board of basic excise duty is concerned, perhaps it would have been better if the hon. Finance Minister had given relief in respect of items of consumer goods which are used by low income group of consumers, like matchboxes, inferior kinds of tea, bidi, kerosene, etc.

Last but not the least, I would recommend for the hon. Finance Minister's serious consideration my hon. friend Shri Gattani's amendment which is to the effect that you exempt salt altogether from excise duty. It should be exempted permanently instead of brining it every year whereunder salt is exempted from the levy of excise duty for that year only. Because of emotional grounds there is objection to any imposition of excise duty on salt and we should do away with it altogether. We should not indulge in this annual ritual. So, this point requires the serious consideration of the hon. Finance Minister and I hope that he will take the necessary step.

With these words I support the Finance Bill.

श्री मृत्युंजय प्रसाद (सीवान) : सभापति महीदयं ग्राज तो जान पड़ता है कि मुझे नहीं मिलेगा तो करा मैं कल यह मानूं कि कल के लिए मुझे समय दिया जायगा ?

सम्राप्रति सहोदय : ग्राप्र शुरू कर दीजिए । एक सेंटेंस कहिए फिर बैठ जाइये ।

श्री मूत्युंज़य प्रसाद : मैं वित्त मंती बीकाध्यान पब्लिक सेक्टर के एक खास निगम की आरेर दिलाना चाहता हूं जो सोलंह आने उन्हों का हैं और उन्हीं के हाथों से पैदा भी हुग्रा था~-⇒लाइफ इंग्योरेंस काऱ-पोरेशन ।

MR. CHAIRMAN. You may continue tomorrow.

15.31 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

सभापति महोदय ः ग्र[ा]व प्राइवेट सम्बर्सविजवेस का समय शुरू होना है। श्री कृथ्ण चन्द्र हाल्दर ।

SHRI KRISHNA CHANDRA HAL-DER (Durgapur): I beg to move the following:

"That this House do agree with tne Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1978."

MR. CHAIRMAN: The question is:

"That this House do agree with the Eighteenth Report of the committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1973"

The motion was adopted.

15.33 hrs.

RESOLUTION RE. SETTING UP OF NETAJI NATIONAL ACADEMY— Contd.

MR. CHAIRMAN: The House will now take up further discussion of the following Resolution moved by Shri Samar Guha on the 14th April, 1978:-

"This House recommends to the Government that, in patriotic recognition of the fundamental contribution made by Netaji Subhas Chandra Bose, in thought and action, towards achieving independence of undivided India and evolution of ideaological concept of our national reconstruction, an Institute of all India importance named as 'Netaji National